No. RJ-1/Regular/253/2024

N O T I C E

(VACATION COURT)

IN CONTINUATION OF the Notice dated 06/05/2024 regarding Summer Vacation, 2024, it is hereby notified for the information of Advocates and Parties in person that the **Hon'ble Shri Rajesh S. Patil** has issued the following directions :-

(i) The Court will sit on 4th, 6th and 7th June, 2024 ;

(ii) Advocates/parties are directed to submit praecipe for urgent hearing on the previous working day by 1.00 p.m. to the Court Associate/Sheristedar. No praecipe shall be entertained after 1.00 p.m. on the previous working day ;

(iii) The Praecipe to contain a gist of the matter in one paragraph and the cause for urgent listing in the second paragraph with the relevant dates, viz. cause of action, lodging date, previous order, if any. Date of filing of the matter moved for urgent hearing. So also, a statement should be made that the matter pertains to the assignment of the Single Bench ;

(iv) Once circulation is granted ; parties to give notice to other side / make a statement whether any caveat is filed in the matter.

Dated this the 31st day of May 2024

By Order

Sd/-
(H. M. Bhosale)
Registrar (Judl-I)
High Court, A.S., Bombay.

Sd/-
I/c Prothonotary & Sr. Master,
High Court, O.S. Bombay.